

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 29919/2016

(Arising out of impugned final judgment and order dated 22-07-2016 in CWP No. 14927/2015 passed by the High Court of Punjab & Haryana at Chandigarh)

VINOD GOYAL & ORS.

Petitioner(s)

VERSUS

VISHRANTI CITY RESIDENTS WELFARE SOCIETY & ORS. Respondent(s)

(WITH APPLN(S) FOR VACATING STAY ON IA 7/2017 AND IA No.108291/2017-MODIFICATION)

Date : 31-10-2017 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH
HON'BLE MRS. JUSTICE R. BANUMATHI

For the parties

Mr. Suresh C. Gupta, Adv.
Mr. Birendra Kumar Mishra, AOR
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Mr. Devendra Singh, AOR

Mr. Rajesh Kumar, AOR

Dr. J.P. Dhanda, AOR
Ms. Raj Rani Dhanda, Adv.
Mr. Vineet Dhanda, Adv.
Mr. B.A. Usmani, Adv.
Mr. Gopi Chand, Adv.Ms. Uttara Babbar, AOR
Ms. Akanksha Choudhary, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Perused the letter circulated by learned counsel for the petitioner(s) seeking adjournment on account of personal difficulty of the arguing counsel.

List after two weeks.

(NARENDRA PRASAD)
COURT MASTER

(RENU DIWAN)
ASST. REGISTRAR